

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 1042 of 2009

(Arising out of Order-in-Appeal No. 142/2009-CE dated 21/10/2009
passed by the Commissioner of Central Excise, Bangalore-I)

Satrac Engineering Pvt. Ltd.

No.193A, 11th Main, 3rd Phase
Peenya Industrial Area
Bangalore – 590 058
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Service Tax and Customs
Bangalore-II**

PB 5400, C.R Building, Queens Road,
Bangalore – 560 001
Karnataka

Respondent(s)

Appearance:

Mr. Akbar Basha, CA
Hiregange & Associates
#1010, 1st Floor (Above Corp .Bank)
26th Main, 4th T Block, Jayanagar,
Bangalore – 560 041
Karnataka

For the Appellant

Mr. Narendrababu P. Byahatti,
Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20151 / 2021

Date of Hearing: 15/06/2021

Date of Decision: 15/06/2021

Per : Bench

Learned CA for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **15/06/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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